

Insurance of medicines

3835. SHRI DILIP SING JUDEV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the D.G.H.S. issued orders some time back that the C.G.H.S. beneficiaries suffering from chronic ailments and having prescriptions from the Senior Physicians in the RML, Safdarjang and AIIMS Hospitals in the capital for 2 months, should be issued medicines for one month at a time;

(b) if so, whether these orders are still in force;

(c) whether Government are aware that in some of the C.G.H.S. dispensaries in South Delhi, the orders are not being followed by the doctors and they are subjecting the patients to great hardship;

(d) whether Government would re-circulate these orders to all the C.G.H.S. dispensaries in the Capital; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. D. K. THARA DEVI SIDDHARTHA): (a) There are existing instructions for issue of medicines for a period of one month at a time to CGHS beneficiaries suffering from chronic ailments where the prescription is given by the Senior Physician of Dr. Ram Manohar Lohia Hospital/Safdarjung Hospital.

(b) Yes, Sir.

(c) No specific Complaint has been received in this regard by the Government.

(d) and (e) It will be re-circulated to all CGHS dispensaries to display on the Notice Board.

Aged CGHS beneficiaries

3836. SHRI DILIP SING JUDEV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have issued orders that CGHS beneficiaries aged 70 years and above need not have to stand

in queue firstly at the registration counter, secondly at the doctors clinic and thirdly at the pharmacist's issue counter;

(b) if so, whether these orders are still in force;

(c) if so, whether Government would ensure that the orders are prominently displayed in each CGHS dispensary and Central Government hospital in the capital to ensure that these old so called 'senior citizens' are not made to stand in tortuous queues, treated sympathetically by the doctors and other paramedical staff; and

(d) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. D. K. THARA DEVI SIDDHARTHA): (a) Instructions have already been issued for providing special benefits to the pensioners of the age of 60 years and above i.e. they may be examined out of turn and medicines may be issued for one month for chronic ailments.

(b) Yes, Sir.

(c) Instructions have already been issued to display the orders on Notice Board of each dispensary and Central Government hospitals for convenience of the pensioners.

(d) Question does not arise.

Issuance of Medicines to C.G.H.S. beneficiary

3837. SHRI DIPIL SINGH JADEV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether C.G.H.S. had issued any instructions that a C.G.H.S. beneficiary, in whose case, medicines as prescribed by a Specialist, are indented, shall have to get his prescription registered once again when he calls on the Dispensary concerned to collect the medicines;

(b) whether this procedure causes mental agony and waste of time particularly to the aged beneficiaries standing in queues at two places;